

apart from English literature in syllabus and curriculum of DU, and if so, the details thereof; and

(d) if not, the reasons for excluding English language teaching as subject in undergraduate/PG courses in Central Universities, particularly DU?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) Central Universities are statutory autonomous bodies governed by their own Acts, Statutes, Ordinances, Rules etc. Statutory Authorities of these Universities like Academic Councils, Executive Council, Court etc. are competent to take decision in such matters as per the procedure laid down in the Ordinances of respective Central Universities.

(b) University of Delhi has informed that it has revised six times its syllabi and curricula of undergraduate courses including English since 1997-98.

(c) and (d) No, Sir. Statutory Authorities of University of Delhi, as per its Act, are competent to take decision in this matter.

Fraud cases in education sector

1505. SHRI SANJAY RAUT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has detected many fraud cases in education sector during the last two years and if so, the details thereof;

(b) the details of steps taken or proposed to be taken by Government against the culprit; and

(c) whether Government is planning to bring more transparent and responsive policy in education sector?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) As per information made available by the University Grants Commission (UGC), 21 Fake Universities have been listed in the UGC list of Fake Universities. The details of such Fake Universities are available on the UGC website www.ugc.ac.in. In addition, the UGC has also informed that Bhartiya Shiksha Parishad, Lucknow, Uttar Pradesh and Indian Institute of Planning and Management (IIPM), Qutub Enclave, Phase-II, New Delhi are also unrecognized and functioning in violation of Section 2(f) and Section 3 of the UGC Act, 1956. The High Court of Delhi has given the final decision against the IIPM and advised that acts of the IIPM, Arindam Chaudhari and Malay Chaudhari, constitute a criminal offence

of cheating punishable under Section 420 of the Indian Penal Code. To comply with the Court decision, the UGC has lodged FIR against IIPM in the Police Station.

All India Council for Technical Education (AICTE) has informed that various fraud cases have been detected during the last two years in several States, which is given in the Statement (*See* below). AICTE has further informed that presently 343 technical institutes which do not have AICTE approval are running in the country. The details of such Institutes are available on AICTE web portal at <http://www.aicte-india.org/misapprovedinstitutions.php>.

The Central Board of Secondary Education (CBSE) has informed that sporadic incidents of candidates using fake Mark-sheets and Certificates for obtaining job or admission in Higher Educational Institutions as well as incidents of schools sponsoring ineligible candidates in the examinations conducted by the Board have been reported.

UGC, AICTE and CBSE have taken several steps to check the menace of these Fake Universities/Institutions/Schools. UGC has written to all the Chief Secretaries, Home Secretaries and Education Secretaries of all States including Union Territories to check the menace of fake universities and initiate a drive against institutions offering degrees without approval of the Statutory Authorities *viz.* UGC, AICTE and Distance Education Council (DEC) in the States/Union Territories. UGC also issues 'Public Notice', 'Press Release' and paid advertisements for the awareness of the general public/students in the leading daily newspapers at the beginning of academic session, cautioning aspiring students not to seek admission in such institutions.

In order to avoid irregularities, to ensure availability of qualified faculty and basic infrastructure, AICTE has published an approval Process Handbook as per the AICTE (Grant of Approvals for Technical Institutions) Regulations, 2012. Institutions violating these norms and standards are liable for punitive action as per the Approval Process Handbook. AICTE has introduced e-governance in all the processes to bring transparency, accountability, flexibility by integrating the entire system. Besides above, AICTE has also taken few steps *viz.* sending letters to Principal Secretary/Director, Technical Education/concerned State authorities for taking appropriate action. Public Notices have also been issued by AICTE in newspapers cautioning the students not to take admission in such unapproved institutions for the benefit of Stakeholders.

CBSE has also displayed the list of affiliated or disaffiliated schools as well as the results of Class X and Class XII and other entrance examinations conducted by the Board on its website for ensuring the genuineness of the mark sheets. Public notices are also issued as and when the Board withdraws affiliation of any school.

The Ministry *vide* its D.O. letter No.12-3/2015/U3(A) dated 21st July, 2015 requested the Chief Secretaries of several State Governments where these fake Universities/Institutions are situated, to investigate the matter and register complaints in the Police Station. Prosecution may also be initiated against those involved in defrauding and cheating students by misrepresenting themselves as “Universities” awarding degrees with their name.

Statement

*Details of various fraud cases detected in the last two years
in education sector in several States*

Sl. No.	State	Number of Complaints	Response of AICTE
1	2	3	4
Year 2014			
1.	Maharashtra	1	Complaint received against various institutes in Maharashtra from Citizen Forum for Sanctity in Education System, Mumbai. Being investigated by High Level Committee.
2.	Chhattisgarh	1	Chhattisgarh Engineering College, CG. Being investigated by One Man Justice Committee.
3.	Madhya Pradesh	1	Guru Ram Das Khalsa Science and Technology Institute, Jabalpur-Being investigated by One Man Justice Committee.
4.	Rajasthan	2	FIRs have been registered by CBI, Jaipur against Ajmer Institute and Subodh Institute of Management.
Year 2015			
1.	Maharashtra	1	Complaints from Citizen Forum and Shri Sanjay Kelkar against various institutes of Maharashtra.
2.	Uttar Pradesh	2	Complaint against Devrishi Institute, Saharanpur, U.P. Being investigated by One Man Justice Committee and Sunderdeep Group of College Ghaziabad and others (Eng., Management, Pharmacy)

1	2	3	4
3.	Andhra Pradesh	1	Sultan-ul-Uloom Education Society, Hyderabad. Being investigated by One Man Justice Committee.
4.	Madhya Pradesh	2	Complaint against IES, NRI Group of Institute and against Dr. Sunil Kapoor, Controller of RKDF-forged FDRs. Being Investigated by One Man Justice Committee.
5.	Himachal Pradesh	1	T.R. Abhilashi Group of Institutions, District Mandi, Himachal Pradesh Being investigated by One Man Justice Committee.
6.	Tamil Nadu	1	Muthukumaran Institute of Technology and Faculty and Engineering and Technology, MAHER University, Chennai and other.
7.	Delhi	1	Jagan Nath Institute of Management Studies, Rohini, Delhi complaint made Ms. Neha Gupta, B-314, (Type-III) Qtr, Nanakpura, South Moti Bagh, New Delhi.

Solar pumping programme

1506. SHRI DEVENDER GOUD T.: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the aims and objectives of solar pumping programme;
- (b) whether it is a fact that over 1.05 lakh solar pumps has been sanctioned to various States, so far and if so, the details thereof, State-wise;
- (c) how many of them have become functional; and
- (d) the efforts being made by the Ministry to provide more and more solar pump sets to farmers?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): (a) The Solar Pumping Programme aims